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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.282/2002 IN
OA NO.124/2002

New Delhi, this the 19th day of December, 2002

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Mr. Kapil Dev Singh ... Applicant

Versus

Union of India & Another ... Respondents

O R D E R (By Circulation)

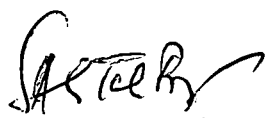
Shri S.A.T. Rizvi:

The present RA seeks review of the Order dated 05.08.2002 passed in OA No. 124/2002.

2. After going through the RA, we find that the review applicant has tried to re-argue the case by agitating mainly the same issues which had been raised at the time of hearing. The points raised by him were considered at sufficient length by the Tribunal while deciding the OA.

3. After a careful consideration of the matter, we do not find any error apparent on the face of the record nor do we find any other justification which might necessitate the review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.


(S.A.T. RIZVI)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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